

Central Administrative Tribunal
Principal Bench

O.A. No. 331/2002

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Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 11th day of December, 2002

Shri Subhash Chandar
s/o Shri Suraj Bhan
House No. 241
Maliwara
Ghaziabad.

... Applicant

(By Advocate: Sh. Sanjay Aggarwal)

Vs.

1. Secretary
Department of Telecommunication
Sanchar Bhawan
New Delhi.
2. General Manager
Telecommunication
Telecom
Distt. Meerut. ... Respondents

(By Advocate: Sh. V.S.R. Krishna)

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard both the parties.

2. With the consent of both the parties, OA is disposed of with the following directions:

a) If the applicant joins duty within four months as prayed by the learned counsel for applicant, in pursuance of respondents' letter dated 14.12.2001 his request for voluntary retirement shall be considered by the respondents in the light of Rule 48 of CCS (Pension) Rules, 1972, Government of India's instructions and guide-lines on the subject.

No costs.

S. Raju
(Shanker Raju)
Member(J)

/rao/